

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) A statement showing production of sugar factorywise in each State during 1969-70 and 1970-71 (upto 30-4-1971) is laid on the table of the House. [*Placed in library. See No. LT—293/71*]

(b). Information in respect of quantities of sugar sold and unsold by factories is not available. A statement showing, factorywise in each State, quantities of both levy and free sale sugar despatched and in stock out of 1969-70 and 1970-71 season's production as on the 30th April 1971 is attached.

Target for Food Procurement

1141. **SHRI MUHAMMED SHERIFF:** Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Food Corporation of India has drawn up any specific food procurement targets for fulfilment during the current financial year; and

(b) if so, the main features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) and (b). The estimates of procurement are not made by the Food Corporation of India financial year-wise. These estimates are made seasonwise and the estimates of procurement for Rabi marketing season, April 1971 to March 1972 and Kharif Season, November 1970 to October 1971, are as under:-

**Rabi Marketing Season-April 1971—
March 1972**

Wheat	40.25 lac tonnes
Barley	0.15 lac tonnes
Pulses	0.08 lac tonnes

Kharif Season - November 1970—October 1971

Rice	28.55 lac tonnes
Pulses	0.12 lac tonnes

No estimates for procurement of coarse grains viz. Maize, Jowar and Bajra, have been made as procurement is being made as a price support measure.

Options for Family Pension Scheme for Workers

1142. **SHRI CHANDRA SHEKHAR SINGH :** Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether there is confusion among workers while exercising options in Form I of the Family Pension Scheme, 1971, because the scheme is silent as to whether the workers will also get Provident Fund benefit if he opts for pension;

(b) whether in the statement of Objects and Reasons of Bill No. 35 of 1971 (now Act 16 of 1971), it has been stated that the benefits payable under the pension scheme will be in addition to the payments due to the workers from the Provident Fund because only a part of the Provident Fund was being diverted to the Pension Scheme, and that this point has been omitted in the Pension scheme; and

(c) if so, whether this important factor will be made clear for workers benefit and incorporated in the Family Pension Scheme?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) : (a) to (c). As stated in para 1 of the